

**GOVERNMENT OF INDIA  
INFORMATION AND BROADCASTING  
LOK SABHA**

UNSTARRED QUESTION NO:4217  
ANSWERED ON:21.04.2005  
PAYMENT OF ENTERTAINMENT TAX  
Badiga Shri Ramakrishna;Ponnuswamy Shri E.

**Will the Minister of INFORMATION AND BROADCASTING be pleased to state:**

- (a) whether the Supreme Court has opined that multi-service operators (MSOs), and not cable operators, are liable to pay entertainment tax levied by States as reported in `the Hindustan Times` dated March 17, 2005;
- (b) if so, the details thereof; and
- (c) the steps taken/to be taken to ensure that the MSOs do not pass this burden on cable operators?

**Answer**

THE MINISTER OF INFORMATION & BROADCASTING AND CULTURE (SHRI S. JAIPAL REDDY)

- (a), (b) & (c): The information is being collected and will be laid on the Table of the House.